

ORDER

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

Keeping in view the prevailing situation due to outbreak of the novel coronavirus (COVID-19) and recent surge of Covid-19 cases in the States of Punjab, Haryana and UT Chandigarh; in order to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, the Hon'ble Administrative Committee has resolved that:-

1. Only the matters already filed in the year 2021 till 22.04.2021 will be listed before the Hon'ble Benches w.e.f. 23.04.2021 as per the dates already fixed by the Hon'ble Bench.


However, all the pending applications for Anticipatory Bail, Regular Bail & Suspension of sentence in Criminal Appeals and Criminal Writ Petitions will be listed on the date fixed irrespective of the year of filing.

2. The matter filed on or after 23.04.2021 shall be accepted for filing and listing only on acceptance of the mentioning as per the detailed instructions being issued separately today only. (Kindly refer to Order No.82/RG/Spl/Misc. Dated 22.04.2021)
3. The cases which have been filed/listed from 24.03.2020 to 31.12.2020 and are fixed for 23.04.2021 to 30.04.2021 will be adjourned by the NIC to future dates on the same pattern as the date already notified vide Order No.71/RG/Spl./Misc. dated 31.03.2021, as per the table given as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
23.04.2021	12.08.2021
24.04.2021 to 26.04.2021	13.08.2021
27.04.2021	16.08.2021
28.04.2021	17.08.2021
29.04.2021	18.08.2021
30.04.2021	19.08.2021

4. In case of urgency, the learned counsel may request for listing by moving an application for preponement, of the aforesaid cases adjourned by NIC, through online mentioning.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry) 22.4.2021
Registrar General
22.04.2021